

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

Appeal No. E/10925 of 2018-DB

[Arising out of Order-in-Appeal No VAD-EXCUS-001-APP-748-2017-18 dated 26/12/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Nicosulf Industries & Export Pvt Ltd

Block No.318, Opp. Railway Station, At Dakor, Taluka Kheda,
KHEDA,
GUJARAT

... **Appellant**

VERSUS

C.C.E. & S.T.-Vadodara-i

1ST FLOOR...CENTRAL EXCISE BUILDING,
RACE COURSE CIRCLE,
VADODARA,
GUJARAT,390007

... **Respondent**

APPEARANCE :

Shri M. Pandya, Advocate for the appellant

Shri Sanjeev Kinker, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER No. A/10390 / 2020

DATE OF HEARING/ DECISION : 30/01/2020

RAMESH NAIR

The appellant filed a request letter to withdraw these appeals as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**